

REPORTS AND SELECTED DOCUMENTS OF
THE NEUTRAL NATIONS REPATRIATION
COMMISSION, KOREA

THE MINISTER FOR PARLIAMEN-
TARY AFFAIRS (SHRI SATYANARAIN
SINHA): Sir, I lay on the Table a copy
of the Reports and Selected Docu-
ments of the Neutral Nations Repatria-
tion Commission, Korea, in pursuance
of an assurance given by the Prime
Minister in paragraph 17 of the state-
ment on Korea laid on the Table on
the 16th March, 1954. [Placed in Li-
brary, see No. S-116/54.]

THE SHILLONG (RIFLE RANGE
AND UMLONG) CANTONMENTS
ASSIMILATION OF LAWS
BILL, 1954.

THE MINISTER FOR HOME AF-
FAIRS AND STATES (DR. K. N.
KATJU): Mr. Chairman, I beg to
move:

"That the Bill to assimilate cer-
tain laws in force in the scheduled
areas to the laws in force in the
Khasi and Jaintia Hills District be
taken into consideration."

Hon. Members, I take it, have done
me the honour of reading the State-
ment of Objects and Reasons. It is
purely a formal matter. The United
Khasi-Jaintia Hills District was con-
stituted under the provisions of the
Sixth Schedule to the Constitution.
This small area adjacent to the Muni-
cipality of Shillong, not administra-
tively part of it, has remained as an
isolated non-tribal area of the State
of Assam. The Assam Government is
desirous of making it formally a part
of the United Khasi-Jaintia Hills Dis-
trict and for that purpose the Govern-
ment of Assam have made a law re-
pealing the laws in force in the said
areas and extending thereto the laws
in force in the District of Khasi and
Jaintia Hills and pertaining to matters
in the State List in the Seventh Sched-
ule to the Constitution. This Bill
now provides that the laws relating to

matters mentioned in the Union and
Concurrent Lists should also be ex-
tended to this area. I suppose, so far
as I can see, for the time being it
raises no controversy and I would not
take any further time of the House. I
beg to move that the Bill be taken
into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to assimilate cer-
tain laws in force in the scheduled
areas to the laws in force in the
Khasi and Jaintia Hills District be
taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Clause by clause
consideration. There are no amend-
ments.

Clauses 2, 3, 4 and the Schedule
were added to the Bill.

Clause 1, the Title and the Enacting
Formula were added to the Bill.

DR. K. N. KATJU: I beg to move:

"That the Bill be passed."

I am very happy to have started in
such an auspicious manner.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE HIMACHAL PRADESH AND
BILASPUR (NEW STATE) BILL,
1954

THE MINISTER FOR HOME AF-
FAIRS AND STATES (DR. K. N.
KATJU): Sir, I beg to move that the
Bill to provide for the formation of
the new State of Himachal Pradesh by
uniting the existing States of Hima-
chal Pradesh and Bilaspur, and for
matters connected therewith, be taken
into consideration.